

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## NEW DELHI

No. L-1/261/2021/CERC

Dated: 31.07.2024

### DRAFT NOTIFICATION

In exercise of the powers conferred by sub-section (1) of Section 178 and clause (ze) of sub-section (2) of Section 178 read with clause (47) of Section 2, clause (d) of sub-section (2) of Section 38, clause (c) of Section 40 and clause (c) of sub-section (1) of Section 79 of the Electricity Act, 2003 and all other powers enabling it in this behalf and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (hereinafter referred to as “the Principal Regulations”) namely:

#### **1. Short Title and Commencement**

- 1.1. These regulations may be called the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Third Amendment) Regulations, 2024.
- 1.2. These regulations shall come into force on such date as the Central Commission may notify.

#### **2. Amendment to Regulation 2.1 of the Principal Regulations:**

- 2.1. A new Clause, namely, Clause (j-i), shall be added after Clause (j) in Regulation 2.1 of the Principal Regulations as under:

“(j-i) “Complex of ISTS substations” or “Cluster of ISTS substations” means the group of ISTS sub-stations clustered together as a complex, based on geographical proximity and ISTS planning undertaken by CTU, as declared by CTU on its website for the ISTS substations which have already been commissioned or are under construction or approved by National Committee on

Transmission (NCT). On approval of a new ISTS substation by NCT, CTU shall declare the Cluster in which such new substation shall be included;

### **3. Amendment to Regulation 3.7 of the Principal Regulations:**

3.1. Regulation 3.7 of the Principal Regulations shall be substituted as under:

“3.7 Withdrawal of Application for Connectivity or GNA and treatment of Bank Guarantees: -

3.7.1 If any application for grant of Connectivity or grant of GNA is withdrawn before the in-principle grant of Connectivity in terms of Regulation 7 of these regulations or grant of GNA in terms of Regulation 22 of these regulations, , the Nodal Agency shall deal with such cases in the following manner:

- (a) 50% of the application fee shall be forfeited.
- (b) Balance 50% of the application fee, BG submitted in terms of Clause (vii)(c) or Clause (xi)(c) of Regulation 5.8 of these regulations, as the case may be, shall be refunded by the Nodal Agency to the Applicant within 15 days of withdrawal of the application:

3.7.2 If any application is withdrawn for partial quantum based on the availability of evacuation capacity at the substation at which Connectivity has been sought before the in-principle grant of Connectivity in terms of Regulation 7 of these regulations, such cases shall be dealt with by the Nodal Agency in the following manner:

- (i) BG submitted in terms of Clause (vii)(c) or Clause (xi)(c) of Regulation 5.8 of these regulations, as the case may be, shall be refunded to the Applicant within 15 days of withdrawal of the application for the proportionate quantum which is withdrawn.
- (ii) For applicants covered under sub-clause (b) of Clause (vii) of Regulation 5.8 of these regulations or sub-clause (b) of Clause (xi) of Regulation 5.8 of these regulations, the applicant shall intimate the details of the land documents corresponding to the quantum withdrawn and the Nodal Agency shall release such documents.

3.7.3 If any application is withdrawn after the in-principle grant of Connectivity and before the final grant of Connectivity, the Nodal Agency shall deal with such cases in the following manner:

- (a) 100% of the application fee shall be forfeited;
- (b) 5% of the BG submitted in terms of Clause (vii)(c) or Clause (xi)(c) of Regulation 5.8 of these regulations, as the case may be, shall be forfeited and balance 95% of BG shall be returned to the Applicant within 15 days of withdrawal of the application.
- (c) If Conn BG1, Conn-BG2, Conn-BG3, as applicable, have been furnished, Conn BG-1, Conn-BG2 shall be encashed and Conn-BG3 shall be returned by the Nodal Agency:

Provided that where ATS or terminal bays have not been awarded for implementation as on the date of withdrawal, Conn-BG2 shall be returned to the Applicant within 15 days of such withdrawal of the application.

- (d) Application shall be closed within a period of 15 days from the date of withdrawal under intimation to the Applicant;

3.7.4 If any application is withdrawn after the final grant of Connectivity and before the signing of the Connectivity Agreement, the Nodal Agency shall deal with such cases in the following manner:

- (a) 100% of the application fee shall be forfeited;
- (b) 25% of the BG submitted in terms of Clause (vii)(c) or Clause (xi)(c) of Regulation 5.8 of these regulations, as the case may be, shall be forfeited and balance 75% of BG shall be returned to the Applicant within 15 days of withdrawal of the application.
- (c) Conn BG1, Conn-BG2 shall be encashed and Conn-BG3 shall be returned to the Applicant:

Provided that where ATS or terminal bays have not been awarded for implementation as on the date of withdrawal, Conn-BG2 shall be returned to the Applicant within 15 days of such withdrawal of the application.

- (d) Application shall be closed within a period of 15 days from the date of withdrawal under intimation to the Applicant;

3.7.5 Any withdrawal of application for partial quantum shall only be permitted under Regulation 3.7.2 and shall not be permitted under Clauses 3.7.3 and 3.7.4 of this Regulation.

3.8 An applicant whose Bank Guarantee (BG) is to be encashed may opt to pay the equivalent amount through online payment mode, in lieu of such encashment of BG under these regulations and seek the return of the BG.

#### **4. Amendment to Regulation 4.1 of the Principal Regulations:**

- 4.1. The words “for a quantum of minimum quantum of 50 MW and above” shall be added at the end of Clause (d) of Regulation 4.1 of the Principal Regulations.

#### **5. New Regulation 4.4:**

- 5.1. A new Regulation, namely, Regulation 4.4, shall be added after Regulation 4.3 of the Principal Regulations as under:

“4.4 Grant of Connectivity to REGS seeking to get connected to transmission network of Bhakra Beas Management Board (BBMB)

4.4.1 A REGS with installed capacity 5 MW and above, either individually or collectively through a lead generator, owned and operated by BBMB, and located in BBMB area may seek Connectivity to the ISTS network of the BBMB, including a substation or transmission line or switchyard of a generating station of BBMB, by making an application to the Nodal agency, along with system study conducted by BBMB SLDC for such an entity.

4.4.2 A REGS with installed capacity of less than 5 MW, owned and operated by BBMB, may seek Connectivity to the ISTS network of BBMB, including a substation or transmission line or the switchyard of a generating station of

BBMB, by applying to BBMB SLDC for such connectivity and after approval of BBMB SLDC, may get connected to the network of BBMB. The approval of SLDC shall be forwarded to the Nodal Agency for records. There shall be no separate scheduling and accounting for such entities by RLDC. However, RLDC may add such entities to the schedule of the existing generating station of BBMB, to which such REGS of capacity less than 5 MW is connected.”

**6. Amendment to Regulation 5.1 of the Principal Regulations:**

6.1. The following proviso shall be added to Regulation 5.1 of the Principal Regulations:

“Provided also that an REGS making an application based on LOA or PPA under Regulation 5.8(xi) may apply for a grant of Connectivity for a quantum equal to the quantum of LOA or PPA, which may be less than the installed capacity.”

**7. Amendment to Regulation 5.5 of the Principal Regulations:**

7.1. The following proviso shall be added to Regulation 5.5 of the Principal Regulations.

“Provided that Renewable Power Park Developer which is authorized for a quantum of more than 500 MW, shall be eligible to apply for a grant of Connectivity in phases where in the first phase the application for Connectivity shall not be less than 500 MW, and the application for balance authorized quantum shall be in phases, subject to a minimum quantum of 50 MW in each phase. ”

**8. Amendment to Regulation 5.6 of the Principal Regulations:**

8.1. Regulation 5.6 of the Principal Regulations shall be substituted as under:

“5.6 An Applicant may apply for grant of Connectivity at (i) a terminal bay of an ISTS sub-station already allocated to another Connectivity grantee or (ii) switchyard of a generating station having Connectivity to ISTS, or (iii) switchyard of an entity covered under Regulation 17.1(iii) of these regulations with an agreement duly signed between the Applicant and the

said Connectivity grantee or the generating station having Connectivity to ISTS, or the GNA grantee covered under Regulation 17.1(iii), as the case may be, for sharing the terminal bay or the switchyard and the dedicated transmission lines, if any. The applicable Connectivity Bank Guarantee as per Regulation 8 of these regulations shall be submitted by such Applicant:

Provided that where an Applicant is seeking Connectivity at the terminal bay or switchyard of an entity covered under Regulation 17.1(iii) of these regulations having Connectivity to ISTS, the necessary metering, accounting, and scheduling arrangements shall be as per the Detailed Procedure to be prepared by NLDC in this regard, in consultation with CTU, CEA, RPCs, and RLDCs.”

## **9. Amendment to Regulation 5.8 of the Principal Regulations:**

9.1. Sub-clause (a) to the Clause (xi) of Regulation 5.8 of the Principal Regulations shall be substituted as under:

“(a) Letter of Award (LOA) by, or Power Purchase Agreement (PPA) entered into with, a Renewable Energy Implementing Agency or a distribution licensee or an authorized agency on behalf of distribution licensee, LOA issued by a Central Government approved third party which is acting as an authorized representative of a generating station other than REGS replacing its scheduled generation by power supplied from REGS, consequent to tariff based competitive bidding, as the case may be:

Provided that:

(i) In case of REGS other than RHGS and RHGS located in a single place, for an application based on such LOA or PPA, an applicant shall be eligible to apply for Connectivity up to the installed capacity provided in the LOA or PPA. The connectivity under clause (a) of this Regulation shall be limited to the LOA or PPA quantum. For balance capacity, if any, the applicant shall be eligible to seek additional Connectivity based on sub-clauses (b) to (c) of this Clause;

- (ii) In case of Applicant being multi-located REGS, where LOA or PPA provides location and installed capacity at each location, the applicant shall be eligible to seek the Connectivity up to the Installed capacity at each location provided in the LOA or PPA. In case the installed capacity is higher than the LOA or PPA quantum, the connectivity under clause (a) of this Regulation at each location shall be limited to the LOA or PPA quantum. For balance capacity, if any, the applicant shall be eligible to seek additional Connectivity based on sub-clauses (b) or (c) of this Clause.”

## **10. New Regulation 5.9 and Regulation 5.10**

10.1. New Regulations, namely, Regulation 5.9 and Regulation 5.10, shall be added after Regulation 5.8 of the Principal Regulations as under:

“5.9 For Applications covered under Clause (vii) and sub-clauses (b) to (c) of Clause (xi) of Regulation 5.8 of these regulations, the quantum of land requirement / MW shall be as published on the website of CTU. The land requirement/MW shall be worked out in consultation with CEA and shall be updated from time to time based on feedback from stakeholders due to technology advancement or any other reason.

5.10 Applicants covered under Clause (vii) of Regulation 5.8 of these regulations or subclauses (b) to (c) of Clause (xi) of Regulation 5.8 of these regulations may implement its project at a land parcel different (partly or fully) than as submitted while seeking Connectivity, under intimation to the Nodal Agency, with no change in the point of Connectivity with ISTS and the start date of Connectivity due to such implementation of project at a different land parcel.”

## **11. Amendment to Regulation 7.2 of the Principal Regulations:**

11.1. The word “firm” in the second proviso under Regulation 7.2 of the Principal Regulations shall be deleted.

## **12. Amendment to Regulation 8.3 of the Principal Regulations:**

12.1. Regulations 8.3 and 8.4 of the Principal Regulations shall be substituted with Regulations 8.3, 8.4,8.5,8.6 and 8.7 as under:

8.3. For cases covered under Regulation 7.2 of these regulations, where augmentation with ATS is required, the entity that has been intimated in-principle grant of Connectivity shall submit Conn-BG1 for Rs 50 lakhs and Conn-BG2 equal to the estimated cost of ATS and terminal bay(s), within one month of intimation of in-principle grant of Connectivity, failing which the application for Connectivity shall be closed and application fee shall be forfeited.

8.4 For applicants, where Connectivity is granted with augmentation (with ATS or without ATS), the Nodal Agency, within 6 (six) months of furnishing of Conn-BG1, Conn-BG2, and Conn-BG3, as applicable, as per Regulation 8.2 or Regulation 8.3 of these regulations, shall intimate to such entity the timeline for completion of augmentation, ATS, terminal bay(s), and firm date of start of Connectivity based on scheduled date of commercial operation of such elements:

Provided that if such ATS and terminal bay(s) are planned for more than one entity, Conn-BG2 shall be furnished in proportion to the quantum of Connectivity applied for by such entities.

8.5. In the event that the Nodal Agency does not intimate the details as per Regulation 8.4 of these regulations within 6 (six) months, the Nodal Agency shall furnish the reasons for such non-intimation to the entity with a copy to the Central Commission within one month of expiry of such period of six months with a probable date by which such timeline shall be furnished.

8.6 Conn-BG1, Conn-BG2, Conn-BG3, and BG submitted in terms of Clause (vii)(c) or Clause (xi)(c) of Regulation 5.8 of these regulations shall be issued by any scheduled commercial bank recognized by the Reserve Bank of India, in favour of CTU, as per the Format stipulated in the Detailed Procedure for Connectivity and GNA issued in accordance with Regulation 39.1 of these regulations.



8.7 In case of closing of the Connectivity application in terms of Regulation 8.2 or Regulation 8.3 of these regulations, the Bank Guarantee submitted in terms of Clause (vii)(c) or Clause xi(c), of Regulation 5.8 of these regulations, shall be treated as per Regulation 3.7.3 of these regulations.

### **13. Amendment to Regulation 9.1 of the Principal Regulations:**

13.1. The words and special character “Conn-BG1” shall be inserted before the words “Conn-BG2 and Conn-BG3” in the first paragraph of Regulation 9.1 of the Principal Regulations.

13.2. Clause (a) under Regulation 9.1 of the Principal Regulations shall be substituted as under:

“(a) Name of the ISTS sub-station or switchyard of the generating station or switchyard of the entity covered under Regulation 17.1(iii) of these regulations, as the case may be, where Connectivity is granted.”

13.3. The words “, if available” shall be inserted at the end of Clause (d) of Regulation 9.1 of the Principal Regulations.

13.4. A new Clause, namely, Clause (f), shall be added after Clause (e) of Regulation 9.1 of the Principal Regulations as under:

“(f) Start date of Connectivity”

### **14. Amendment to Regulation 9 of the Principal Regulations:**

14.1. A new Regulation 9.3 shall be inserted below Regulation 9.2 of the Principal Regulations as under:

“9.3 The Applicants who have been issued an in-principle grant of Connectivity or final grant of Connectivity to ISTS, for the generation projects based on particular renewable energy source(s) (with or without ESS) may, for the same connectivity quantum, change to another renewable energy source(s) (with or without ESS) or ESS in part or full, by making an application to the Nodal Agency for approval for such change within 18 months from the in-principle grant of Connectivity. The Nodal Agency may carry out system studies, as required, and

approve or reject the change in energy source within 30 days of application by the Applicant. On approval of such change of renewable source(s), the entity shall submit the technical data for changed renewable energy source(s), and CTU shall incorporate the necessary change in connectivity agreement, if already signed.”

**15. Amendment to Regulation 10.3 of the Principal Regulations:**

15.1. Regulation 10.3 of the Principal Regulations shall be substituted as under:

“10.3 Within 30 days of the intimation of the final grant of Connectivity by the Nodal Agency under Regulation 9.1 of these regulations, a Connectivity Agreement shall be signed between the Nodal Agency and the entity which has been intimated final grant of Connectivity. On signing of the Connectivity Agreement, such entity shall become the Connectivity grantee.”

**16. Amendment to Regulation 10.5 of the Principal Regulations:**

16.1. Regulation 10.5 of the Principal Regulations shall be substituted as under:

“10.5 Where Connectivity is granted at a proposed ISTS sub-station, the Nodal Agency shall confirm the final coordinates within 2 months of award of contract for construction of such ISTS substation.”

**17. Amendment to Regulation 10.6 of the Principal Regulations:**

17.1. Regulation 10.6 of the Principal Regulations shall be substituted as under:

“10.6 In case of failure to sign the Connectivity Agreement by the entity that has been intimated final grant of Connectivity, as required under Regulation 10.3, the Nodal Agency may extend the time for signing the Connectivity Agreement for a maximum period of 30 days, failing which the final grant of Connectivity shall be revoked by the Nodal Agency under intimation to the Applicant and the Conn-BG1, Conn-BG2, Conn-BG3 and BG submitted in terms of Clause (vii)(c) or

Clause (xi)(c) of Regulation 5.8 of these regulations shall be treated in terms of Regulation 3.7.4 of these regulations.”

**18. Amendment to Regulation 10.8 of the Principal Regulations:**

18.1. The word “and terminal bay(s)” shall be after the words “elements in the ATS” in Regulation 10.8 of the Principal Regulations.

**19. Amendment to Regulation 11 of the Principal Regulations:**

19.1. New Regulation 11.3 (a) and Regulation 11.3 (b) shall be inserted after Regulation 11.3 of the Principal Regulations as under:

11.3a The Nodal Agency shall monitor the fulfilment of conditions under Regulation 11A by the entities that have been issued an in-principle or final grant of connectivity as per the format enclosed in Annexure-III of these Regulations. The Nodal Agency shall publish the details of the compliances as per Annexure-III of these regulations on the website of the Nodal Agency.

11.3b Respective RLDCs shall monitor the utilization of the connectivity quantum by a connectivity grantee, and NLDC shall submit a consolidated report on the utilization pattern of the Connectivity by the Connectivity grantee to the Commission after one year of commissioning of the project by such entity.

**20. Amendment to Regulation 11A of the Principal Regulations:**

20.1. Clause (4) of Regulation 11A of the Principal Regulations shall be substituted as Clauses (4) and Clause (5) as under:

“(4) An entity, which has applied for Connectivity under Clause (xi)(b) or Clause (xi)(c) of Regulation 5.8 and has been issued final grant of Connectivity, is issued LOA or enters into a PPA, as eligible under Clause (xi)(a) of the Regulation 5.8, either for part capacity or full capacity, may apply to CTU for conversion of its

Connectivity under Clause (xi)(b) or Clause (xi)(c) of the Regulation 5.8 to Clause (xi)(a) of the Regulation 5.8, subject following:

- a) If LOA or PPA is for a renewable source(s) (with or without storage) other than the renewable source(s) (with or without storage) provided in the Connectivity application applied under Clause (xi)(b) or Clause (xi)(c) of the Regulation 5.8, such an entity shall be required to first get approval of change of configuration from CTU prior to seeking conversion of Connectivity under Clause (xi)(a) of the Regulation 5. 8..
- b) Where the part capacity of the Connectivity granted under Clause (xi)(b) or Clause (xi)(c) of Regulation 5.8 is converted to Connectivity under Clause (xi)(a) of Regulation 5.8,
  - i. CTU shall issue revised Connectivity intimation for each part, treating each part as a separate Connectivity.
  - ii. The entity shall submit separate Conn-BG1 for each part, treating each part as a separate application.
  - iii. Conn-BG2 and Conn-BG3, as submitted towards Connectivity granted under Clause (xi)(b) or Clause (xi)(c) of Regulation 5.8 shall be revised and resubmitted, as applicable, as applicable, for each part calculated on a pro-rata basis based on the quantum of such part of the capacity.
  - iv. The minimum capacity for conversion of Connectivity is 50 MW.
- c) After conversion has been approved by the CTU, the requirement of furnishing the documents towards such converted Connectivity, in accordance with Clauses (1) to (2) of this Regulation, shall be the same as applicable to the entities covered under Clause (xi)(a) of the Regulation 5.8, with the condition that scheduled date of commercial operation for the purpose of Clause (2) of this Regulation shall be the start date of Connectivity.
- d) After the Connectivity of an entity under Clause (xi)(b) or Clause (xi)(c) of Regulation 5.8 is converted into Connectivity under Clause (xi)(a) of

Regulation 5.8, for part or full capacity by CTU under subclause (c)(i) of Clause (4) of this Regulation, if LOA or PPA for such part or full capacity is terminated, and such entity seeks to convert its Connectivity back to routes under Clause (xi)(b) or Clause (xi)(c) of the Regulation 5.8, such re-conversion shall be allowed subject to the following conditions:

- i. The application for conversion of Connectivity shall be accompanied by a non-refundable conversion fee of Rs 50,000/MW for the capacity to be converted. Such fees are payable for each such conversion sought by the entity.
  - ii. On such re-conversion, treatment of each part shall continue to be as a separate application.
  - iii. The entity shall be required to furnish documents under Clauses (1) of this Regulation within three months from the date of approval by CTU for such conversion, if not submitted already.
  - iv. The entity shall be required to furnish documents under Clause (2) of this Regulation considering the scheduled date of commercial operation as the start date of Connectivity.
- e) The Applicant shall not be eligible to seek another Connectivity using the same land documents based on which the Connectivity was sought under Clause (xi)(b) of the Regulation 5.8 and has been converted to Clause (xi)(a) of the Regulation 5.8.”
- (5) Where Connectivity has been granted to the Parent Company and the Project is being executed by the subsidiary company(ies), the conditions subsequent to the grant of Connectivity required to be fulfilled under Regulation 11A may be met by the subsidiary Company(ies) implementing the project. Similarly, in the case of Connectivity granted to the subsidiary company(ies), where the project is being implemented by the Parent company, the conditions subsequent to the grant of Connectivity required to be completed under Regulation 11A may be met by the Parent Company

implementing the project. All the responsibilities under these regulations shall continue to be with the Connectivity grantee, and the documents furnished under Regulation 11A shall be accompanied by due authorization of the Connectivity grantee.”

## **21. New Regulation 11C.**

21.1. A new Regulation, namely, Regulation 11C, shall be added after Regulation 11B of the Principal Regulations as under:

“11C. Reallocation of the terminal bay(s) falling vacant due to the surrender or revocation of the Connectivity granted to another entity

(1) For optimal utilization of the transmission system, the Nodal Agency, with the consent of the concerned Connectivity grantee(s), may reallocate the Connectivity granted at an ISTS sub-station to another ISTS sub-station (in the Complex of ISTS substations) where any terminal bay has fallen vacant due to surrender or revocation of the Connectivity granted to another entity. The Nodal agency shall do such reallocation in the following manner:

- a. Information relating to any bay falling vacant at any particular substation due to surrender or revocation shall be given publicity on the CTU’s website and the status updated on a weekly basis with the date and time when the document was updated.
- b. An entity that has been issued a final grant of Connectivity at an ISTS substation located in the Complex of ISTS substations may seek reallocation of its Connectivity for another ISTS substation within the same ISTS complex where a bay has fallen vacant. Such reallocation shall be subject to commercial liabilities as per the Sharing Regulations 2020:

Provided that an entity shall not be eligible for reallocation of Connectivity after a period of 18 months of issuance of an in-principle grant of Connectivity or 12 months of issuance of a final grant of Connectivity, whichever is earlier;

Provided further that an entity which had already exercised the option of reallocation and is once reallocated shall not be eligible for subsequent reallocation of Connectivity.

- c. CTU shall do such reallocation in order of priority of its date and time stamp of the Connectivity application based on which Connectivity has been granted to such Applicant as follows:
  - i. Stage-II Connectivity grantees under Connectivity Regulations, 2009, which have been transitioned in terms of under Regulation 37 of these regulations and submitted the requisite BG, as per the date and time stamp of their Stage-II Connectivity application(s) made under the Connectivity Regulations, 2009;
  - ii. Applicants who have been issued a final grant of Connectivity in terms of these Regulations, as per the date and time stamp of the application made under these regulations.
  
- d. The terminal bay at the ISTS substation falling vacant due to shifting out of a grantee (Grantee 'X') to another ISTS substation in the complex of ISTS substations, if opted to be utilised by another grantee (Grantee 'Y') where the start date of Connectivity of 'Y' is later than that of 'X,' then the liability to pay the charges for the ATS/terminal bay shall remain with 'X' for such intervening period. The start date of connectivity for an entity that has been reallocated shall not change pursuant to the reallocation exercise. However, the entity that has been reallocated may seek the advancement of the start date, which shall be subject to the availability of a transmission system.

## **22. Amendment to Regulation 12.5 of the Principal Regulations:**

22.1. The words "either by the entity itself or" shall be added after the words "shall be constructed and maintained" in Regulation 12.5 of the Principal Regulations.

## **23. Amendment to Regulation 15.3 of the Principal Regulations:**

23.1. The first paragraph of Regulation 15.3 of the Principal Regulations (except the proviso) shall be substituted as under:

“15.3 Any entity which acquires or holds 51% or more shareholding of the company or its subsidiary owning the REGS, may, after COD of full capacity or such split part in terms of Regulation 15.2 of these regulations, apply to the Nodal Agency for transfer of Connectivity for the full capacity or the split capacity, as the case may be. The Nodal Agency shall issue a revised grant of Connectivity on submission of applicable Conn-BG2 and Conn-BG3 by such entity. The original grantee may substitute its Conn-BG2 and Conn-BG3 with revised Conn-BG2 and Conn-BG3, to be intimated by CTU. On the issue of a revised grant of Connectivity, such entity shall enter into a fresh Connectivity Agreement and be responsible for compliance with all applicable regulations:”

**24. Amendment to Regulation 16.4 of the Principal Regulations:**

24.1. Regulation 16.4 of the Principal Regulations shall be substituted as under:

“16.4 The proceeds of encashed Conn-BG1, Conn-BG2, Conn-BG3 and the BG submitted in terms of sub-clause (c) of Clause (vii) of Regulation 5.8 or in terms of sub-clause (c) of Clause (xi) of Regulation 5.8 shall be adjusted in Monthly Transmission charges under the Sharing Regulations.”

**25. Amendment to Regulation 17.1 of the Principal Regulations:**

25.1. The words “or distribution system” shall be added after the words “intra-state transmission system, in Clause (ii) of Regulation 17.1 of the Principal Regulations.

**26. Amendment to Regulation 17.3 of the Principal Regulations:**

26.1. Regulation 17.3 of the Principal Regulations shall be substituted as under:

“17.3 The Applicant covered under Regulation 17.1(iii) of these regulations may apply for a grant of GNA, by seeking interconnection at (i) a terminal bay of an ISTS sub-station already allocated to another such entity covered under Clause (iii) of Regulation 17.1, or (ii) a terminal bay of an ISTS sub-station already allocated to another entity covered under Regulation 4.1 of these



regulations, or (iii) switchyard of a generating station having Connectivity to ISTS, with an agreement duly signed between the Applicant and the said entity for sharing the terminal bay or the switchyard and the dedicated transmission lines, if any:

Explanation: The necessary metering, accounting, and scheduling arrangements for such entities shall be governed by the detailed procedure notified under Regulation 5.6 of these Regulations.”

**27. Amendment to Regulation 22.2 of the Principal Regulations:**

27.1. The words ‘, within one month of issuance of intimation of Grant of GNA by the Nodal Agency and shall enter into GNA Agreement incorporating the relevant provisions of Regulation 10, applicable for such an entity” shall be added at the end of Clause (b-i) of Regulation 22.2 of the Principal Regulations.

27.2. The words “, except the requirement of a minimum capacity of 50 MW” shall be added after the words “Regulation 4.1” in Clause (b-ii) of Regulation 22.2 of the Principal Regulations.

27.3. The words ‘start date of GNA’ shall be substituted with the words ‘effective date of GNA’ in Clause (d) of Regulation 22.2 of the Principal Regulations.

**28. Amendment to Regulation 22.4 of the Principal Regulations:**

28.1. The words “augmentation with or without” shall be added before the word “ATS” in the first paragraph of Clause (a) of Regulation 22.4 of the Principal Regulations.

28.2. The words “or the augmentation” shall be added after the word “ATS”, appearing twice in the first proviso under Clause (a) of Regulation 22.4 of the Principal Regulations.

**29. Amendment to Regulation 23 of the Principal Regulations:**

29.1. A new Regulation 23.3 shall be inserted below Regulation 23.2 of the Principal Regulations as under :

**“23.3** NLDC shall make a web portal where a list of GNA grantees with their GNA quantum shall be displayed. The GNA Grantees shall be able to indicate the GNA quantum, dates, and time blocks for which such quantum can be made available, for use by other GNA grantees. GNA grantees who wish to use the GNA of another GNA grantee shall also be able to indicate their requirement of GNA quantum along with dates and time blocks for which such quantum is required.”

### **30. New Regulation 24.3A.**

30.1. A new Regulation, namely, Regulation 24.3A, shall be added after Regulation 24.3 of the Principal Regulations as under:

“24.3A For Connectivity Grantees covered under sub-clause (c) of Clause (vii) or sub-clause (c) of Clause (xi) of Regulation 5.8 of these regulations:

- (a) In case full or part of Connectivity is relinquished within six months of the final grant of Connectivity, 50% of the subsisting Bank Guarantee submitted under sub-clause (c) of Clause (vii) or sub-clause (c) of Clause (xi) of Regulation 5.8 of these regulations, corresponding to relinquished quantum shall be encashed, and the balance shall be returned;
- (b) If the Connectivity is relinquished after six months of the final grant of Connectivity, 100% of the subsisting Bank Guarantee submitted under sub-clause (c) of Clause (vii) or sub-clause (c) of Clause (xi) of Regulation 5.8 of these regulations, shall be encashed.”

### **31. Amendment to Regulation 24.6 of the Principal Regulations:**

31.1. The words “, subject to conversion sought under Regulation 11A of these regulations” shall be added after the words “COD of the project” in the sub-clause (c) of Clause (1) under Regulation 24.6 of the Principal Regulations.

### **32. Amendment to Regulation 25.1 of the Principal Regulations:**

32.1. Second proviso to Clause (b) of Regulation 25.1 of the Principal Regulations shall be substituted as under:

“Provided further that for the entity covered under clause (iii) of Regulation 17.1 of these regulations, the notice period shall be six months, and if GNA is relinquished at least six months prior to the date of effectiveness of GNA, only Conn-BG1 and Conn-BG3 shall be encashed corresponding to the relinquished quantum as relinquishment charges.”

### **33. New Regulation 25.4**

33.1. A new Regulation, namely, Regulation 25.4, shall be added after Regulation 25.3 of the Principal Regulations as under:

“25.4 The transmission charges for the last billing month under the Sharing Regulations to be considered for the purpose of relinquishment charges under Regulation 25.1 of these regulations shall be the transmission charges calculated under Clause (1)(a) of Annexure-III to the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.”

### **34. Amendment to Regulation 26.1 of the Principal Regulations:**

34.1. A new Clause, namely, Clause (d), shall be added after Clause (c) of Regulation 26.1 of the Principal Regulations as under:

“(d) An injecting entity connected to intra-State transmission system or distribution system and seeking T-GNA for the purpose of injection into ISTS.”

### **35. Amendment to Regulation 26.2 of the Principal Regulations:**

35.1. A proviso shall be added under Regulation 26.2 of the Principal Regulations as under:

“Provided that the entity covered under clause (ii) of Regulation 26.1(a) may seek T-GNA maximum up to 30% of the GNA granted.”

### **36. New Regulation 34A**

36.1. A new Regulation, namely, Regulation 34A, shall be added after Regulation 34.6 of the Principal Regulations as under:

“34A Operating charges for transactions under T-GNA

34A.1. Operating charges at the rate of Rs 1000 per day or part of the day for Advance T-GNA or Exigency T-GNA under bilateral transactions shall be payable by the applicant to the host Regional Load Despatch Centre.

34A.2. In case of collective transactions, NLDC operating charges shall be payable to the respective power exchange by each of the successful buyer and seller on the basis of their energy scheduled (MWh) by NLDC @ Rs 1/MWh subject to a maximum of Rs 200 per day. The NLDC operating charges collected by the power exchanges shall be transferred to NLDC on a daily basis. The Power Exchanges shall provide NLDC with a daily list of successful participants along with their volumes cleared and the NLDC operating charges levied on these successful participants.

Provided that under collective transactions, operating charges shall be payable for drawal schedules more than GNA quantum or T-GNA quantum or both, as applicable.

Explanation: In order to determine whether the drawl schedule is more than GNA quantum or T-GNA quantum or both in case of collective transactions, SLDC shall furnish to NLDC, intra-state entity-wise details of the schedule under GNA or T-GNA, as the case may be. NLDC shall issue power exchange-wise and entity-wise segregation of payable operating charges under T-GNA for collective transactions.

### **37. Amendment to Regulation 36.1 of the Principal Regulations:**

37.1. The proviso to the Regulation 36.1 of the Principal Regulations shall be substituted as under:

“Provided that in case of constraint in the transmission system within the region, the available transmission corridor shall be allocated to the GNA grantees in proportion to their total GNA, and in case of constraint in the transmission system outside the region, the available transmission corridor shall be allocated to the GNA grantees in proportion to their GNA from the outside region and the GNA

grantee shall be eligible to schedule power under any contract within such allocated transmission corridor.”

**38. Amendment to Regulation 39.1 of the Principal Regulations:**

38.1. Two new provisos shall be added to Regulation 39.1 of the Principal Regulations as under:

“Provided also that the Nodal Agency shall issue revised Detailed Procedure in respect of amendments carried out through these regulations within 60 days of notification of these regulations and submit the same for the information of the Central Commission.

Provided also that the Nodal Agency shall submit the Detailed Procedure in respect of Regulation 11C of these regulations within 60 days of notification of these regulations for approval of the Central Commission.”

**39. Amendment to Regulation 39.2 of the Principal Regulations:**

39.1. A new proviso shall be added to Regulation 39.2 of the Principal Regulations as under:

“Provided also that NLDC shall submit the Detailed Procedure in respect of Regulation 5.6 of these regulations after stakeholders’ consultation within 60 days of notification of these regulations for approval of the Central Commission.”

**40. Amendment to Regulation 40.2 of the Principal Regulations:**

40.1. The words “and connected to ISTS” shall be added after the words “declared commercial operation” in the proviso to Regulation 40.2 of the Principal Regulations.

**(Harpreet Singh Pruthi)**  
**Secretary**

Note:

(i) The Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 were published on 19.07.2022 in Part III, Section 4 of the Gazette of India (Extraordinary) No. 364.

(ii) The Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (First Amendment) Regulations, 2023 were published on 06.04.2023 in Part III, Section 4 of the Gazette of India (Extraordinary) No. 229.

(iii) The Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Second Amendment) Regulations, 2023 were published on 01.07.2023 in Part III, Section 4 of the Gazette of India (Extraordinary) No. 469.

## Annexure-III

### Status of the REGS covered under Regulation 4.1 under Regulation 11 A of these Regulations

Sl. No.	Applicati on No.	Applicant Name	Type (Solar/ Wind/ ESS/ Hybrid)	Capacity (MW)	Connectivity under LoA/Land BG/Land route	Connectivity granted (in-principle / final)	Sub station Name	S C O D	Start date Connectivity	Date by which land documents are required to be submitted	Date of submission of land documents	Date by which Financial Closure is required to be achieved	Date of achieving Financial Closure	Action taken in case of non-compliance